

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2  
2021 ജനുവരി, 25

നമ്പർ: 960

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ്/റിമാൻഡ് ചെയ്ത സംബന്ധിച്ച്.

I

കോഴിക്കോട് രാബ് ക്രൈംബ്രാഞ്ച് ഡി.വൈ.എസ്.പി യിൽ നിന്നും താഴെപ്പറയുന്ന സഭയം ലഭിച്ചിരിക്കുന്നു.

" I have the honour to inform you that I have found it my duty in exercise of my powers under section 41 of CrPC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, I arrested for Cr.Nos.1) 269/CB/KNR & KSD/R/20, 2) 270/CB/KNR & KSD/R/20 3) 273/CB/KNR & KSD/R/20 4) 274/CB/KNR & KSD/R/20 5) 275/CB/KNR & KSD/R/20 6) 276/CB/KNR & KSD/R/20 7) 278/CB/KNR & KSD/R/20 8) 156/CB/KNR & KSD/R/20 U/s 420, 34 IPC for his involvement as Chairman of Fashion Gold Group of Companies which is alleged to have cheated complaints.

Sri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly arrested by me being the investigating officer of the above cases formally at 12.15 hrs on 08.01.2021 with the permission of the Hon' ble JFCM- Court Hosdurg and Chief Judicial Magistrate Court, Kasaragode at Central Prison Kannur, where he is kept in judicial custody.

II

ഹോസ്ദുർഗ് ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സഭയം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested and produced on production warrant before the court through video conference on today, 15.01.2021 in Crime No.314/CB/KNR & KSD/R/20 (Cr.No.1135/20 of Chandera Police Station ) and he is remanded to judicial custody till 29.01.2021. I have already intimated the factum of arrest and remand to your goodself through E-mail.

III

ഹോസൂർ ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested and produced on production warrant before the court through video conference on today, 15.01.2021 in Crime No.317/CB/KNR & KSD/R/20 (Cr.No.947/20 of Bekal Police Station ) and he is remanded to judicial custody till 29.01.2021. I have already intimated the factum of arrest and remand to your goodself through E-mail.

IV

കാസർഗോഡ് ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Manjeswaram Constituency be detained in Judicial custody and he was produced on before me through video call in Crime Nos. 169/CB/KNR &KSD/R/2020.190/CB/KNR & KSD/R/20, 172/CB/KNR &KSD/R/2 020 of Crime Branch of Kannur and Kasaragod Districts. The allegation against the MLA in the remand report is that he committed offences punishable under section 406, 409,420 r/w 34 IPC and section 5 of Kerala Protection of Depositors in Financial Establishment Act 2013, and section 3 read with 5 of Banning of Unregulated Deposit Scheme Act 2019. It is alleged in the remand report that the MIA has committed offence of cheating on the defacto complainants in the above crimes and collected many lakhs rupees from them by way of receiving deposits for Fashion Gold Jewellery, Kasaragod. I have already intimated the factum of arrest and remand to your good self through E-mail.

Sri.M.C.Kamaruddin MLA has been accordingly remanded to judicial custody and he will be lodged in Central Prison, Kannur.

V

കാസർഗോഡ് ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, that Sri.M.C.Kamaruddin, Member of the Legislative Assembly of Manjeshwar Constituency be detained in Judicial Custody as he was produced before me through video call in Crime numbers Cr - 278/CB/KNR - KSD/R/20, Cr.315/CB/KNR-KSD/R/2020, Cr.316/CB/KNR-KSD/R/20, on Production Warrant. The allegation against the MLA in the remand

report is that he committed offences punishable under section 406,409,420 r/w 34 IPC and section 5 of Kerala Protection of Depositors in Financial Establishment Act 2013, and section 3 read with 5 of Banning of Unregulated Deposit Scheme Act 2019. It is alleged in the remand report that the MIA has committed offence of cheating on the defacto complainants in the above crimes and collected many lakhs rupees from them by way of receiving deposits for Fashion Gold Jewellery, Kasaragod. I have already intimated the factum of arrest and remand to your good self through E-mail.

Sri.M.C.Kamarudheen MLA has been accordingly remanded to judicial custody and he will be lodged in Central Prison, Kannur.

**VI**

**ഫോസ്ട്രീഗ് ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I യ്ക്ക് നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.**

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, be arrested for the offence punishable U/s.420 r/w 34 of IIPC registered by the Deputy Superintendent of Police, Crime Branch, Kozhikode in the following crimes:

1.	Cr.No.270/20/CB/KNR & KSD/R/20 U/s.420 r/w 34 of IPC (Cr.No.1023/20 of Chandera PS U/s.420 r/w 34 of IPC.)
2.	Cr.No.273/20/CB/KNR & KSD/R/20 U/s.420 r/w 34 of IPC (Cr.No.1037/20 of Chandera PS U/s.420 r/w 34 of IPC.)
3.	Cr.No.269/20/CB/KNR & KSD/R/20 U/s.420 r/w 34 of IPC (Cr.No.1017/20 of Chandera PS U/s.420 r/w 34 of IPC.)
4.	Cr.No.274/20/CB/KNR & KSD/R/20 U/s.420 r/w 34 of IPC (Cr.No.1041/20 of Chandera PS U/s.420 r/w 34 of IPC.)
5.	Cr.No.275/20/CB/KNR & KSD/R/20 U/s.420 r/w 34 of IPC (Cr.No.1044/20 of Chandera PS U/s.420 r/w 34 of IPC.)
6.	Cr.No.276/20/CB/KNR & KSD/R/20 U/s.420 r/w 34 of IPC (Cr.No.1050/20 of Chandera PS U/s.420 r/w 34 of IPC.)

Shri.M.C.Kamaruddin M.L.A was accordingly produced on production warrant before the court through video conference on 18.01.2021 and he is remanded to judicial custody till 01.02.2021. I have already intimated the factum of arrest and remand to your goodself through E-mail.

VII

ഹോസർഗുൾ ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested and produced on production warrant before the court through video conference on today, 15.01.2021 in Crime No.317/CB/KNR & KSD/R/20 (Cr.No.947/20 of Bekal Police Station ) and he is remanded to judicial custody till 29.01.2021. I have already intimated the facturm of arrest and remand to your goodse: through E-mail.

VIII

കോഴിക്കോട് ക്രൈംബ്രാഞ്ച് ഡിറ്റക്ടിവ് ഇൻസ്പെക്ടറിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have the honour to inform you that I have found it my duty in the exercise of my powers under section 41 of Criminal Procedure Code of the (Act), to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, be formally arrested in Cr.1.279/CB/KNR & KSD/R/20, 2. 280/CB/KNR & KSD/R/20, 3. 281/CB/KNR & KSD/R/20, 4. 282/CB/KNR & KSD/R/20, 5.283/CB/KNR & KSD/R/20, 6. 284/CB/KNR & KSD/R/20, 7. 285/CB/KNR & KSD/R/20, 8. 286/CB/KNR & KSD/R/20, 9. 287/CB/KNR & KSD/R/20, 10. 288/CB/KNR & KSD/R/20, U/s IPC (reasons for the arrest or detention as the case may be).

Sri.M.C.Kamaruddin, Member, Legislative Assembly, was accordingly fomally arrested from 11.55 hrs to 12.20 hrs (time) on 18.01.2021 (date) and is at present lodged in the Central Prison, Kannur (place).

IX

ഹോസർഗുൾ ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assémbly be arrested and produced on production warrant before the court through video conference on today, 15.01.2021 in Crime No.314/CB/KNR & KSD/R/20 (Cr.No.1135/20 of Bekal Police Station ) and he is remanded to judicial custody till 29.01.2021. I have already intimated the facturm of arrest and remand to your goodself through E-mail.

എസ്.വി.ഉണ്ണികൃഷ്ണൻ നായർ,  
സെക്രട്ടറി.